

COURT-1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 90 OF 2017

Dated: 4th February, 2020

**Present: Hon`ble Mrs. Justice Manjula Chellur,Chairperson
Hon`ble Mr. S.D. Dubey,Technical Member(Electricity)**

In the matter of:

Bihar State Power Transmission Company Ltd. & Anr. Appellant(s)

Versus

M/s. Shree Cement Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Amit Kapur
Aparajita Upadhyay
Akshat Jain For App1

Sunil Kumar Jha For App2

Counsel for the Respondent(s) : Kumar Mihir
Avinash Menon For Res1

C.K. Rai
Arijit Maitra For Res2

ORDER

Apparently, this Appeal is filed challenging the impugned order, which came to be passed on the application of Respondent No.1 herein filed under Section 142 of the Electricity Act, 2003. Since the Respondent No.1 herein has withdrawn the said application before the Respondent-Commission, nothing remains for consideration. Accordingly, the instant Appeal No. 90 of 2017 is disposed of as infructuous.

**S.D. Dubey
Technical Member(Electricity)**

**Justice Manjula Chellur
Chairperson**

